

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 1580
TO BE ANSWERED ON 24.11.2016

IRREGULARITIES UNDER PMGSY

1580. SHRI V. PANNEERSELVAM:
SHRI HARI OM PANDAY:
SHRI MANOJ TIWARI:
SHRI CHANDRA PRAKASH JOSHI:
DR. RATNA DE (NAG):

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government has received any complaints/anomalies or irregularities in the execution of rural road projects under "Pradhan Mantri Gram Sadak Yojana (PMGSY)" across the country with particular reference to the State of Uttar Pradesh;
- (b) if so, the details thereof, State-wise;
- (c) the details of the steps taken/being taken by the Government in this regard along with the results achieved thereon?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a) &(b): Complaints related to various facets of Pradhan Mantri Gram Sadak Yojana (PMGSY) are received from time to time. PMGSY Guidelines, provide that the Quality of road works is the responsibility of the State Governments, who are implementing the Programme. All such complaints are therefore, referred to the State Quality Coordinators of respective States for taking necessary follow up action and furnishing report. In case an adequate response is not received within the stated time schedule, the National Rural Roads Development Agency (NRRDA) deputes National Quality Monitors (NQMs) and further processing is done on the basis of NQM report. Statements containing State-wise, Year-wise details of complaints vis-a-vis action taken for the period 2015-16 and 2016-17 (upto October, 2016) are given in the **Annexure- I & II**.

(c): PMGSY, programme guidelines also provide for a three tier Quality Control Mechanism. 1st tier is in-house quality control of materials used and workmanship based on quality tests conducted in field labs, 2nd tier is independent monitoring of construction quality by quality monitors called State Quality Monitors managed by the respective State headquarters. The 3rd tier is envisaged as an independent monitoring mechanism at the central level. Under this tier, the independent National Quality Monitors are engaged for inspections of roads, selected at random. Whenever quality of any road work is graded as "Satisfactory Requiring improvement" (SRI) or "Unsatisfactory" (U), the State Government is to ensure that the contractor replaces the material or rectifies the workmanship (as the case may be) within a reasonable time period. Action Taken Reports (ATRs) of the road works graded as Satisfactory Requiring Improvement (SRI) and Unsatisfactory (U), by the State Quality Monitors are monitored by the respective State Governments. For road works graded as Satisfactory Requiring Improvement (SRI) and Unsatisfactory (U), on the basis of observations of National Quality Monitors, the Action Taken Reports (ATRs), for such cases,

submitted by respective States are monitored by National Rural Roads Development Agency on or continuous basis.

ANNEXURE-I

PRADHAN MANTRI GRAM SADAK YOJANA (PMGSY)							
Annexure referred to in reply to part (a) & (b) Lok Sabha Unstarred Question No. 1580 for 24.11.2016							
Complaints received in NRRDA during 2015-2016							
#	State	Complaints received	Sent to State for enquiry and action	Cases enquired through monitors			
				Complaints investigated through NQMs	cases under enquiry	Found Satisfactory	Found Unsatisfactory
1	Andhra Pradesh	-	-	-	-	-	-
2	Arunachal Pradesh	4	3	1	0	1	0
3	Assam	2	1	1	0	0	1
4	Bihar	15	13	2	0	0	2
5	Chhattisgarh	5	5	0	0	0	0
6	Goa	-	-	-	-	-	-
7	Gujarat	-	-	-	-	-	-
8	Haryana	1	1	0	0	0	0
9	Himachal Pradesh	1	1	0	0	0	0
10	J & K	2	2	0	0	0	0
11	Jharkhand	6	4	2	0	0	2
12	Karnataka	1	1	0	0	0	0
13	Kerala	-	-	-	-	-	-
14	Madhya Pradesh	5	4	1	0	0	1
15	Maharashtra	3	1	2	0	1	1
16	Manipur	-	-	-	-	-	-
17	Meghalaya	-	-	-	-	-	-
18	Mizoram	-	-	-	-	-	-
19	Nagaland	-	-	-	-	-	-
20	Orissa	3	3	0	0	0	0
21	Punjab	-	-	-	-	-	-
22	Rajasthan	1	1	0	0	0	0
23	Sikkim	-	-	-	-	-	-
24	Tamil Nadu	1	1	0	0	0	0
25	Telangana	-	-	-	-	-	-
26	Tripura(State)	-	-	-	-	-	-
27	Uttar Pradesh	14	12	2	0	0	2
28	Uttarakhand	2	2	0	0	0	0
29	West Bengal	3	3	0	0	0	0
Total		69	58	11	0	2	9

ANNEXURE-II

PRADHAN MANTRI GRAM SADAK YOJANA (PMGSY)							
Annexure referred to in reply to part (a) & (b) Lok Sabha Unstarred Question No. 1580 for 24.11.2016							
Complaints received during 2016-2017 (upto October, 2016)							
#	State	Complaints received	Sent to State for enquiry and action	Cases enquired through NQMS			
				Complaints investigated through NQMs	cases under enquiry	Found Satisfactory	Found Unsatisfactory
1	Andhra Pradesh	-	-	-	-	-	-
2	Arunachal Pradesh	2	0	2	0	0	2
3	Assam	-	-	-	0	-	-
4	Bihar	3	1	2	0	0	2
5	Chhattisgarh	-	-	-	-	-	-
6	Goa	-	-	-	-	-	-
7	Gujarat	-	-	-	-	-	-
8	Haryana	-	-	-	-	-	-
9	Himachal Pradesh	-	-	-	-	-	-
10	J & K	-	-	-	-	-	-
11	Jharkhand	-	-	-	-	-	-
12	Karnataka	-	-	-	-	-	-
13	Kerala	1	1	0	0	0	0
14	Madhya Pradesh	1	1	0	0	0	0
15	Maharashtra	3	1	2	-	-	2
16	Manipur	-	-	-	-	-	-
17	Meghalaya	-	-	-	-	-	-
18	Mizoram	-	-	-	-	-	-
19	Nagaland	-	-	-	-	-	-
20	Orissa	1	1	0	0	0	0
21	Punjab	-	-	-	-	-	-
22	Rajasthan	1	1	0	0	0	0
23	Sikkim	-	-	-	-	-	-
24	Tamil Nadu	-	-	-	-	-	-
25	Telangana	-	-	-	-	-	-
26	Tripura	-	-	-	-	-	-
27	Uttar Pradesh	6	1	5	0	2	3
28	Uttarakhand	-	-	-	-	-	-
29	West Bengal	-	-	-	-	-	-
Total		18	7	11	0	2	9